

Rahul Vs State Of U.P.

Court: Allahabad High Court

Date of Decision: May 30, 2023

Acts Referred: Constitution Of India, 1950 â€” Article 20, 20(1), 123(1)
Indian Penal Code, 1860 â€” Section 304B, 307, 323, 376, 376(2), 376(2)(i), 376(3)
Protection Of Children from Sexual Offences Act, 2012 â€” Section 5(m), 6, 42
Code Of Criminal Procedure, 1973 â€” Section 161, 207, 313, 464
General Clauses Act, 1897 â€” Section 6
Evidence Act, 1872 â€” Section 134

Hon'ble Judges: Ashwani Kumar Mishra, J; Vinod Diwakar, J

Bench: Division Bench

Advocate: Sunil Kumar, Akhilesh Singh, Brajesh Kumar, Shivam Yadav

Judgement